

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH AT NEW DELHI

## ORIGINAL APPLICATION NO. 109 OF 2022

**IN THE MATTER OF:**

Vivek Kamboj &amp; Ors.

...Applicants

Versus

Union of India &amp; Ors.

...Respondents

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Through


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Place:- New Delhi

Dated:- 28.01.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH AT NEW DELHI****ORIGINAL APPLICATION NO. 109 OF 2022****IN THE MATTER OF:**

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**ADDITIONAL AFFIDAVIT FILED ON BEHALF OF THE APPLICANTS**

I, Vivek Kamboj, aged about 50 years, S/o Y. P. Kamboj, R/o C-579, Sushant Lok, Gurugram, Haryana, presently at \_\_\_\_\_ do hereby solemnly and affirm and declare as under:

1. That I am conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the deponent craves liberty to raise additional submissions or file additional affidavit in case need arises during the course of arguments.
3. That the Applicant has filed above titled Original Application with respect to dumping of solid waste in forest areas of Aravalli and discharging leachate in surrounding areas of Bandhwari Landfill site in district Gurugram. This action of discharging leachate is not only in violation of the Solid Waste Management Rules, 2016, Forest (Conservation) Act, 1980, Punjab Land Preservation Act, 1900 but also in violation of several directions including order dated 07.04.2021 of this Hon'ble Tribunal passed in O.A. No. 415 of 2015, O.A. No, 514 of 2018 and O.A. No. 606 of 2018.
4. That vide Order dated 23.09.2022, this Hon'ble Tribunal was pleased to form a Committee to plan further course of action and to take stock of the situation on ground. The Committee was directed to furnish an action taken report of status of compliance as on



31.12.2022 by 15.01.2023, however, the same has not been received by the Applicants.

5. That the Applicant through this Additional Affidavit wants to apprise this Hon'ble Tribunal of the current situation and the fact that leachate is still continuing to be discharged and no steps for rehabilitation of the area have been taken by the authorities.
6. That the Haryana State Pollution Control Board collected water samples from a pond outside the Bandhwari Landfill site on 14.10.2022 for testing and issued a report regarding the same on 20.10.2022.

Copy of the Report by Haryana State Pollution Control Board dated 20.10.2022 is annexed herewith as **ANNEXURE A-1**.

7. That the analysis report clearly shows that multiple parameters of the water from the pond exceed the standards set in the Environment (Protection) Rules, 1986 for inland surface water:

Parameters	Leachate sample from the pond outside Bandhwari landfill site	Standards for inland surface water under the Environment (Protection) Rules, 1986
Suspended solids mg/l, Max.	284	100
Biological Oxygen Demand	720	30
Chemical Oxygen Demand	1864	250
Oil and grease	16	10



Total Kjeldahl Nitrogen (as NH <sub>3</sub> ) mg/l, Max.	134	100
Ammonical nitrogen (as N), mg/l Max.	52	50

8. That the same has been recorded in the newspaper Navbharat Times in an article titled '*Kachre ke pahad ne todi boundary, aravalli tak pohcha jehreela paani*' dated 29.09.2022 that describes the seeping of leachate into the Aravalli hills and its impact on the environment and human health. It has been recorded in the article that the landfill in the Bhandhwari solid waste management plant is increasing in size which has led to breaking down of a boundary wall and is slowly moving towards the Aravalli hill range. This has grave impact on the environment and human health as the dumped waste has not only has carcinogenic properties but the strong stench coming from the waste is spreading kilometres away.

Copy of the article titled '*Kachre ke pahad ne todi boundary, aravalli tak pohcha jehreela paani*' in Navbharat Times dated 29.09.2022 is annexed herewith as **ANNEXURE A-2**.

9. That the authorities have made no effort to remove the waste dumped in the Aravalli forest and the said waste is still lying on forestland. This is posing a great threat to the forest area as well as human and animal health. Further, the leachate from the pond outside Bhandhwari landfill has also seeped into the Aravalli forest contaminating the soil and water of the area.



10. That as per the information with the Applicants, the authorities have chosen 20 acres of forest land in Balola village of Aravalli range for setting-up of waste segregation and processing unit. It is submitted that setting up for such a processing unit on forest land is not only in violation of the provisions of the Forest (Conservation) Act, 1980

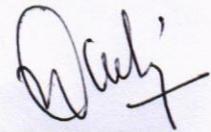
but also poses grave danger to the environment and wildlife in the area.

11. It is submitted that even after several directions from this Hon'ble Tribunal, the Respondents have miserably failed to comply with the Solid Waste Management Rules, 2016 that has led to manifold increase in the waste dump. The same has been reported in a newspaper article in Navbharat Times titled "Aravalli ke Balola mein kiya jayega kachre ka nistarar" \_\_\_\_\_.

Copy of the article titled "Aravalli ke Balola mein kiya jayega kachre ka nistarar" \_\_\_\_\_ in Navbharat Times is annexed herewith as

**ANNEXURE A-3.**

12. I say that the facts stated in this Affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.



**DEPONENT**

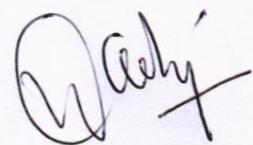
**VERIFICATION**

I the above-named deponent, do hereby verify that the contents of the above Affidavit are true and correct to the best of my knowledge and belief.

No part of it is false and nothing material has been concealed therefrom.

28 JAN 2023

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_, 2023.



**DEPONENT**



**ATTESTED**

**NOTARY PUBLIC**





Laboratory Of The  
Haryana State Pollution Control Board  
Vikas Sadan Ist Floor Gurgaon

## ANNEXURE A-1

Tel-2332596

**Paid / Monitoring**

**Description:-**

M/s Leachate sample from the Pond outside the Bandhwari  
Landfill Site,  
Gurugram 28.404430, Long.77.171106

Report No:184

Dated: 20.10.2022

Description of the Sample: - Received on 14.10.2022 a sample of Lake Water from Sh. Aparnesh Kumar, AEE collected on 14.10.2022 from Leachate sample from the Pond outside the Bandhwari Landfill Site.

**ANALYSIS REPORT  
RESULTS**

Sr. No.	Parameters	Leachate sample from the Pond outside the Bandhwari Landfill Site
1.	Colour	Blackish
2.	Odour	Bad
3.	pH value	7.7
4.	Suspended Solids mg/l	284
5.	B.O.D. for 3 days at 27°C mg/l	720
6.	C.O.D mg /l	1864
7.	Oil & Grease mg/l	16.0
8.	Conductivity us/cm	4510
9.	Total Dissolved Solid mg/l	2480
10.	Phosphate as P mg/l	4.1
11.	Zinc as Zn mg/l	3.8
12.	Nickel as Ni mg/l	ND
13.	Iron as Fe mg/l	1.1
14.	Total Chromium as Cr mg/l	ND
15.	Chlorides as Cl mg/l	560
16.	Fluoride as F mg/l	1.2
17.	Phenolic Compound as C <sub>6</sub> H <sub>5</sub> OH mg/l	ND
18.	TKN (Total Kjeldhal Nitrogen) mg/l	134
19.	Ammonical Nitrogen mg/l	52

Sample Collected/Not Collected by us  
Sample Consumed in testing

HSPCB/Lab/GR/2021/  
Copy to M.S./R.O.

719-720

LAB IN CHARGE  
Dated

20.10.22

O/C

ANNEXURE A-2

# कचरे के पहाड़ ने तोड़ी बाउंड्री, अरावली तक पहुंचा जहरीला पानी बंधवाड़ी सॉलिड वेस्ट मैनेजमेंट प्लांट के कचरे के कारण अरावली की तरफ आने-जाने वाला रास्ता हुआ बंद

■ दीपक आहूजा, मुंबईवासी

मुंबईवासी फरीदाबाद एम्प्लॉयमेंट पर क्लिप में फंसे जहरीले कचरे के पहाड़ की वजह से। कचरे के दबाव से इस प्लांट को बाउंड्री टूट चुकी है। कचरा और इससे निकलता जहरीला पानी (जहरीला काला पानी) अब अरावली पर्वत श्रृंखला का रस्ता कर लिया है। काला पानी तो अब अरावली में बने खंडों वीथी तक पहुंच चुका है। जबकि इसका संकर एनर्जी में परिवर्तित करने की कोशिशें कि अरावली में कूड़ा खाने का रास्ता है।



कचरे को एनर्जी में इस कचराई सॉलिड वेस्ट मैनेजमेंट प्लांट का निर्देशन किया। इस तरह कचरे में गाड़ियों-फरीदाबाद एम्प्लॉयमेंट को प्रिन वेस्ट को खत्म कर दिया। वहीं दूसरी तरफ राहड की टीका टूटने से यह कचरा अरावली पर्वत श्रृंखला तक पहुंच गया है। इसके पर स्थिति कूड़ा खाने अक्षम्य में है। एक किलोमीटर दूर तक इस कचरे के

बंधवाड़ी वेस्ट मैनेजमेंट प्लांट के पास पहुंचे से बंद रहा पानी कचरे रास्तों से बंद रहा, जो पर्यावरण के लिए है घातक जहाड़ से लड़ने का तरीका है। इस दौरान देखा गया कि इसी क्षेत्र एनर्जी प्रोसेसिंग लिमिटेड के कर्मचारी कर्मचारी की मदद से कचरे को अरावली में जाने से रोक रहे हैं, लेकिन पॉकेट पर स्थिति दुबने दुबाने है कि अरावली पर्वत श्रृंखला (एनर्जी) में टकरा विपट के

नुकसान कचरे का जहाड़ 36 मीटर ऊंचा हो चुका है। जहरीले दिने हुए बरसात के बाद से कचरा पौल है। इस वजह से यह क्षेत्र फैला रहा है। इस प्लांट के साथ-साथ एक कचरा कल है, जहां से काला जहरीला, बंधवाड़ी और कटा गंध के निकली धोआ बने में जाते थे। अब इस रास्ते पर काला और काला पानी आ

हूब है। कचरा पर्वत से बंद हो गया है। बता दें कि एनर्जी में इस प्लांट के कारण पर्यावरण को पहुंच नुकसान पर 100 करोड़ रुपये का बजट हर वर्ष सरकार पर लगाया है। हर वर्ष पर्यावरण विभाग के चेयरमैन की अध्यक्षता में 9 सदस्यीय टीम का गठन किया गया है।

“जिन सबसे सस्ते कचरे का प्लांट में कचरे का जहाड़ बना हुआ है। बरसात का पानी इनके तक जा रहा है। अब इस प्लांट से आसपास कचरे बड़े का पानी प्रदूषित हो चुका है। कचरे का बंधव खड़ा है।”

“कचरे को टोट कल के फास उभार नहीं दिए जा रहे हैं। इस कारण एनर्जी में बंधव दायर की। एनर्जी ने 100 करोड़ रुपये का बजट लगाया, जो कि नुकसान है। अनेक लकल बाड़ी और नगर निगम के अंगिकाओं को जिम्मेदार ला लेने चाहिए।”

“बंधवाड़ी सॉलिड वेस्ट मैनेजमेंट प्लांट के खिलाफ सालों से लड़ाई लड़ रहे हैं। दो साल पहले एनर्जी में इस प्लांट के खिलाफ बंधव दायर की गई थी। स्थिति बंद से बदतर हो चुकी है। यदि जल्द इसे कंट्रोल नहीं किया तो भविष्य के बहुत बुरे परिणाम भुगतने पड़ेंगे।”

“भौके पर हालात बदतर हो चुके हैं। जब हवा बंधवाड़ी से माल पहाड़ी की तरफ चलती है तो तेज बंधव आती है। गंधियों की भारभार हो गई है। इस कचरा प्लांट से केसर जैसी खतरनाक धूम्रानिया फैल सकती हैं। पर्यावरण पूर्णतया प्रदूषित हो चुका है।”



- विवेक कश्यप, पर्यावरणविद्

- धीरज तंवर, पर्यावरणविद्

निगम की इस पहल का पर्यावरणविदों ने किया विरोध

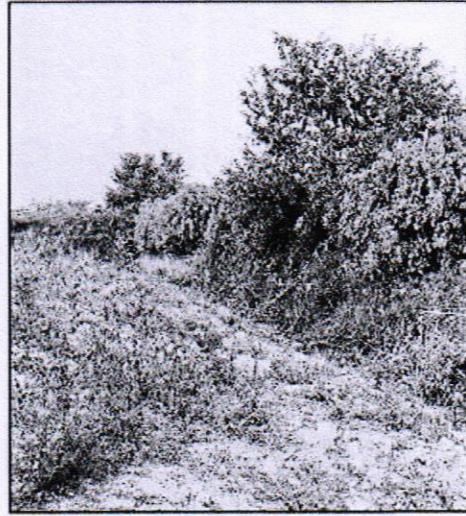
## अरावली के बलौला में किया जाएगा कचरे का निस्तारण

■ एनबीटी न्यूज, गुड़गांव:

गुड़गांव-फरीदाबाद एक्सप्रेसवे पर बलौला गांव के सघन वन क्षेत्र में कचरे को अलग-अलग करने के लिए नगर निगम ने प्रोसेसिंग यूनिट लगाने की योजना बनाई है। यह जमीन अरावली पर्वत श्रृंखला का हिस्सा है। करीब 20 एकड़ में 3000 से अधिक पेड़-पौधे लगे हुए हैं। फॉरेस्ट कंजर्वेशन एक्ट के तहत नगर निगम का प्लान इस जमीन के बदले में नाथूपुर गांव में वन विभाग को जमीन उपलब्ध करवाना है। जमीन की अदला-बदली और अनुमति के लिए नगर निगम ने वन विभाग में संपर्क करना शुरू कर दिया है। वहीं इस योजना के विरोध में पर्यावरणविद उतर आए हैं। उनका कहना है कि इससे वाइल्ड लाइफ और पर्यावरण प्रभावित होगा।

**ग्रामीण कर चुके हैं विरोध :** अभी इस एक्सप्रेसवे पर बंधवाड़ी गांव में सॉलिड वेस्ट प्लांट लगा हुआ है। इस प्लांट में रोजाना गुड़गांव और फरीदाबाद से 1500 मिट्रिक टन कचरा गिरता था। पिछले दिनों नैशनल ग्रीन ट्रिब्यूनल (एनजीटी) ने इस प्लांट पर कचरा डालने पर प्रतिबंध लगा दिया था। मौजूदा समय में बंधवाड़ी प्लांट में बने कचरे के पहाड़ की ऊंचाई करीब 33 मीटर है। पिछले साल नगर निगम ने इस जमीन पर कचरा डालने का कार्य शुरू किया था।

**100 करोड़ रुपये लग चुका जुर्माना:** एनजीटी ने बंधवाड़ी सॉलिड वेस्ट प्लांट के कारण हुए प्रदूषण को लेकर नगर निगम पर 100 करोड़ रुपये का जुर्माना लगाया है। गुड़गांव के वातावरण को बेहतर बनाने के लिए हरियाणा प्रदूषण नियंत्रण बोर्ड के चेयरमैन की अध्यक्षता में एक कमिटी का गठन किया है।



20 एकड़ में 3000 से अधिक पेड़-पौधे लगे हुए हैं

### पर्यावरण प्रभावित होगा

“ बलौला गांव अरावली पर्वत श्रृंखला का एरिया है। अगर इस एरिया में कचरे को अलग करने यूनिट लगती है तो इससे वाइल्ड लाइफ और पर्यावरण प्रभावित होगा। अगर वन विभाग इसकी अनुमति देता है तो वह एनजीटी में याचिका दायर करेंगे। पहले ही बंधवाड़ी सॉलिड वेस्ट प्लांट के कारण पर्यावरण और भूजल प्रदूषित हो चुका है।

-वैशाली राणा चंद्रा, पर्यावरणविद

### अधिकारी बोले

“ बलौला गांव में नगर निगम की तरफ से फॉरेस्ट कंजर्वेशन एक्ट के तहत जमीन देने के लिए आवेदन करना है। अभी आवेदन नहीं पहुंचा है।

-राजीव तेजयान,  
डीएफओ, वन विभाग